

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 128/MP/2019

Subject : Petition under Sections 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 of Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 challenging the legality of Bill Nos. OGPTL-OPGC-01 dated 15.10.2018 and OPGTL-OPGC-02 dated 8.3.2019 raised by the Central Transmission Utility.

Petitioner : Odisha Power Generation Corporation Limited (OPGCL)

Respondents : Power Grid Corporation of India Limited and Others (PGCIL)

Date of hearing : 17.7.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Shri Sitesh Mukherjee, Advocate, OPGCL
Shri Aryaman Saxena, Advocate, OPGCL
Shri Arjun Aggarwal, Advocate, OPGCL
Shri Haresh Kumar Satapatim, OPGCL
Shri Hemant Singh, Advocate, OGPTL
Shri Ambuj Dixit, Advocate, OGPTL
Ms. Suparna Srivastava, Advocate, PGCIL
Ms. Nehul Sharma, Advocate, PGCIL
Ms. Anita A Srirastava, PGCIL
Shri V. Srinivas, PGCIL
Ms. Jyoti Prasad, PGCIL
Shri K.K Jain, PGCIL

Record of Proceedings

Learned counsel for the Respondent, Odisha Generation Phase II Transmission Limited submitted that arguing counsel in the matter is pre-occupied in the Appellate Tribunal and requested for short adjournment. Request was allowed by the Commission.

2. Learned counsel for the Petitioner requested the Commission to continue the interim direction dated 16.5.2019.

3. After hearing the learned counsels for the Parties, the Commission directed that the interim direction dated 16.5.2019 shall be continued till the next date of hearing.

4. The Petition shall be listed for hearing on 25.7.2019.

By order of the Commission
Sd/-
(T.D. Pant)
Deputy Chief (Law)